

ITEM NO.41

COURT NO.4

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 36137/2015

(Arising out of impugned final judgment and order dated 14-08-2015 in WP No. 5265/2007 passed by the High Court Of Judicature At Bombay At Nagpur)

ARJUN

Petitioner(s)

VERSUS

VENUVAN COOPERATIVE HOUSING SOCIETY LTD. & ANR. Respondent(s)

Date : 26-02-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Rishi Jain, Adv.  
Mr. Adarsh Upadhyay, AOR

For Respondent(s) Ms. Bansuri Swaraj, Adv.  
Mr. Raghunatha Sathapathy, Adv.  
Mr. Gagan Narang, Adv.  
Ms. Arshiya Ghose, Adv.  
Ms. Astha Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

List this matter next month.

(ASHA SUNDRIYAL)  
COURT MASTER

(JAGDISH CHANDER)  
BRANCH OFFICER